



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1222/2021

This the 19th day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

1. Munna,
S/o Sh. Mange,
Aged about 61 years,
R/o Flat No. 174, Sector 01,
Rohini,
Delhi-110085.

...Applicant

(By Advocate: Mr. Puneet Saini)

Versus

1. The Commissioner, NDMC,
Civic Centre, Minto Road,
New Delhi – 110002.
2. Deputy Commissioner, North DMC,
DEMS, Keshav Puram Zone, Ward no. 64,
Delhi.
3. Account Officer, Pension Cell,
NDMC Civic Centre, Minto Road,
New Delhi – 110002.

...Respondents

(By Advocate: Mr. R. K. Jain)

ORDER (Oral)



Mohd. Jamshed, Member (A):

The applicant joined the services of the respondent as a Safai Karamchari and he continued to work there in the said capacity, until he retired on 28.02.2018. His grievance is that his retiral benefits have not been released so far.

2. The applicant contends that in this behalf, he has been making representation to the respondents and the latest of such representation was made by him on 06.03.2018. However, the same is still pending with the respondents.
3. Today, I heard Mr. Puneet Saini, learned counsel for the applicant and Mr. R. K. Jain, learned counsel for the respondents, at the stage of admission, through video conferencing.
4. At the outset, Mr. Puneet Saini, learned counsel for the applicant, submits that the applicant will be satisfied, if his representation dated 06.03.2018 is considered and decided by the respondents in a time bound manner.



5. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the representation of the applicant dated 06.03.2018 by passing a detailed and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

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